CORRIGENDUM – I

The following clauses of REQUEST FOR PROPOSAL FOR ADMINISTRATION OF ONLINE VALUATION EXAMINATION – REF No. IBBI/ESTT./TENDER VALUATION EXAMINATION/77 dated 23.12.2017 may be read as under:

SECTION – II : CLAUSE NO. 23.4 - AWARD OF CONTRACT (Page 13)

The work against the tender is for one year requirement and the terms and conditions of this tender shall be operative for a period of one year from the date of signing of agreement between IBBI and the bidder. The contract is extendable upto a period of another 1 year under same terms and conditions mutually agreed upon.

SECTION – IV : CLAUSE 15 – PERIOD OF CONTRACT (Page 20)

The initial contract shall be for one year (unless terminated otherwise). However, the contract may be extended for a further period of one year with mutual consent on same terms and conditions.

SECTION – IX : PERFORMANCE SECURITY GUARANTEE BOND (Page 28)

Para 4: The second last line may be read as under:

"writing on or before the expiry of 18 months from the date hereof, we shall be discharged from all liabilities under this guarantee thereafter."

2. Any bidder who has submitted his bid, may get the same withdrawn / re-submitted at his option.

(Umesh Kumar Sharma)
DEPUTY GENERAL MANAGER (ESTT.)